0.A.NO. 728 /2002.

ORDER DATED 16-08-2002.

Heard. Perused the Office note. This Original Application be registered and a number be given.

MEMB ER (JUDI CI AL)

ORDER DATED 16-8-2002.

Heard Mr.N. R.R outray, learned counsel for the Applicant and Mr.D.N.Mishra, learned Standing Counsel for the Railways (on whom a copy of this Original Application has been served).

The services of the husband of the Applicant were regularised in Gr.'p' post under the Railways.Later, on the strength of the instructions issued under Annexure-1, dated 26-4-1989, the said regularisation in Gr.D post was antidated to 01-04-1973 under Annexure-2 dated 6-7-1993. Non-payment of arrear differential wages w.e.f. 1-4-1973 is the subject matter of grievances of the wife of the deceased Railway servant, in this Original Application U/s.19 of the A.T.Act,1985. It appears from Annexure-1 dated 26-4-1989 that pay of the Gr.D efficials whose regularisation had been antidated wrenf. 1.4.73 was to be fixed in appropriate regular scale of pay w.e.f. 1-4-1973.Relevant portion of Annexure-1 dated 26-4-1989 is extracted below for ready reference:-

contd....Order.....Dt.16-08-2002.

Pay of those whose date of regularisation would thus be put back to 1- 4-1973 should be fixed in the appropriate regular scale of pay w.e.f. 1.4.1973 and difference of pay and allowances due and drawn, if any be paid.

On the face of the aforesaid clear position as given out under Annexure-1 dated 26.4.1989, the Applicant, who is the wife of the deceased Govt.servant is entitled to the arrear differential wages w.e.f. 1-4-1973, if not already paid to the husband of the Applicant; because for the reason of the following directions given under Annexure-1 dated 26-4-1989:—

"absence and/or breaks in casual service on or after 1.4.1973 of those who fulfilled the above conditions, if any, may be regularised by grant of leave/extraordinary leave which would be entitled to on regularisation of casual service".

However, it is to be noted that mere existence of a right/claim, is not enough to rush to the Court/
Tribunal for redressal. One must try to redress his/
her grievances before the Departmental Authorities and in the event the authorities did not redress the grievance, then only case can approach the Court/Tribunal.

In the aforesaid premises, this Original Application is disposed of by granting liberty to the Applicant to make a representation to the Respondents enclosing a copy of this order, within a period of 15 days praying for payment of differential wages of her late husband and in the event of such representation is filed,

the Respondents are directed to consider for payment of arrear differential dues of the late husband of the Applicant, if not already paid, as due and admissible under the Rules, within a period of 60 days from the date of receipt of such representation as directed above. There shall be no order as to costs.

(MANORANJAN MOHANTY)

Copy of wolvy 0/1.16/8/02 desured to the Comsel for both side.

Order dl. 12.11. 2002.

MA. NO. 993/2002.

Heard learned Coursel for both

Sédes on MA 993/02.

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Send copies of this order

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